

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 12th day December, 2000

Civil Misc. Contem; t Petition No.18 of 1999

In

Original Application No. 770 of 1998

CORAM

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiuddin, J.M.

Amar Kumar, I.F.S.

S/o Late Shri Jagannath Prasad,

R/o H.I.G. 119, Preetam Nagar Colony,

Allahabad.

(Sri G.Gopal/Sri KC Sinha/Sri V. Bahadur, Advocates)

..... Applicant

Versus

1. Sri Harish Chandra Gupta,

Principal Secretary, Forest,

U.P. Government, Bapu Bhawan,

Lucknow.

2. Shri Kedar Nath Singh, Principal Chief Conservator
of Forest, U.P. 17, Maharana Pratap Marg, Lucknow.

(Sri KP Singh, Advocate)

..... Respondents

O R D E R (O_r_a_l)

By Hon'ble Mr. S. Dayal, A.M.

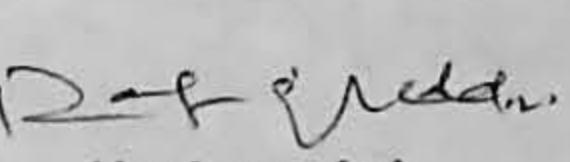
This application for contempt of the order of the Tribunal was filed for punishing the Opp. Party nos.1 and 2 for wilful and deliberate disobedience of the order dated 28-1-1999 passed in OA No.770/1998. By the order dated 28-1-1999 the order of suspension dated 2-7-1998 served on 7-7-1998 was stayed by suspending its operation till the decision of the case.

2. We have seen the counter reply of the respondent no.1. It has been stated there in that the interim

order dated 28-1-1999 has been complied with vide G.O. No.1523/14-1-99-80(23)/96 dated 14-5-1999 and the applicant was reinstated with immediate effect.

3. Learned counsel for the Opp. Parties states at bar that the OA No.770/1998 has not been decided and has been dismissed as having become infructuous.

4. In the circumstances, the proceedings for contempt are dropped and notices issued to the respondents are discharged.

Member (J)

Member (A)

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